

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 204**  
**(IB)-794(ND)2018**

**CA 1625/2019 IA/5625/2020 IA-5545/2021**

**IN THE MATTER OF:**

**M/s. Insynergy Suppy Chain Solution Pvt. ... Applicant/Petitioner Ltd.**

**Versus**

**M/s. Easytech Global Pvt. Ltd. ... Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 05.09.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Liquidator** : Mr. Varun Sharma, Ms. Vanshika Gupta & Mr. Shivam Goel

**ORDER**

**CA-1625/2019:** Ld. Counsel appearing for the Applicant/liquidator could draw our attention to the certificate procured by him from ICICI Bank, in terms of the order dated 30.01.2023. As prayed by Ld. Counsel appearing for Applicant further 10 days' time is granted for full compliance of the aforementioned order i.e., to obtain and file a certificate also from Indian Overseas Bank.

List on 11.10.2023.

**IA-5545/2021:** Arguments heard. **Order reserved.** Counsels for the parties are directed to file a written synopsis not exceeding two pages, in tabulated form indicating each transaction and the party qua which/whom the fraudulent transaction has taken place.

**IA-5625/2020:** List on 11.10.2023.

**Sd/-**  
**(L. N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**